

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 535/MP/2020

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, providing adequate load shedding through automatic under frequency relays (UFRs) in Tripura Power System, keeping them functional in terms of Regulation 5.2(n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulations 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : CMD, Tripura State Electricity Corporation Limited and Anr.

Petition No. 539/MP/2020

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulations 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause No. 6.2 of the Central Electricity Authority (Manual on Transmission Planning Criteria), 2013.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : General Manager (SLDC), Manipur State Power Company Limited and 2 Ors.

Petition No. 540/MP/2020

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory



Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulations 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Senior Executive Engineer (SLDC), Mizoram and 2 Ors.

Date of Hearing : 22.4.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Nabarun Roy, NERLDC
Shri S. C. Del, NERLDC

Record of Proceedings

Cases were called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petitions have been filed, *inter-alia*, seeking directions to the Respondents to provide protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substations and transmission lines in terms of Regulation 5 read with Regulations 23 and 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 to ensure security of North Eastern grid as well as the inter-connected Indian grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013.

3. The representative of the Petitioner further sought permission to implead Managing Director, Manipur State Power Company Limited and Chief Engineer, Power and Electricity Department, Govt. of Mizoram as party to the Petitions No. 539/MP/2020 and 540/MP/2020 respectively.

4. After hearing the representative of the Petitioner, the Commission admitted the Petitions and directed to issue notice to the Respondents.

5. The Commission directed the Petitioner to implead Managing Director, Manipur State Power Company Limited and Chief Engineer, Power and Electricity Department, Government of Mizoram as party to the Petitions No. 539/MP/2020 and 540/MP/2020 respectively and to file amended memo of parties by 3.5.2021. The Commission directed the Petitioner to serve copy of the Petition on the Respondents

immediately, if not already served. The Respondents were directed to file their reply, if any, by 30.5.2021 with advance copy to the Petitioner, who may file its rejoinder, if any, on or before 18.6.2021. The due date of filing of reply and rejoinder should be strictly complied with.

6. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**